

Compassionate employment is provided by Eastern Coalfields Ltd. to the eligible dependents of the employees as per NCWA provision as in force from time to time on following cases:-

- (i) To the eligible dependents of employee died while in service,
- (ii) To the eligible dependents of employee declared medically unfit by the company while in service.

The case of missing persons is not included in the NCWA provision.

#### **Allocation of captive coal blocks**

†2640. SHRI DHARMENDRA PRADHAN: Will the Minister of COAL be pleased to state:

(a) whether the development and production of captive coal blocks, allocated in private sector, has been started as per rules;

(b) if so, the details of development and production made after the allocation;

(c) whether complaints are being received against the captive coal blocks allocated to private sector for not following the prescribed conditions and time period;

(d) if so, the number of captive coal blocks against which action has been taken for flouting the rules and following the time period, as on date;

(e) whether Government has encashed the bank guarantee of captive coal blocks, not following the rules;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The responsibility of developing the coal block as per the prescribed guidelines and milestone chart attached with the allocation letter rests entirely with the allocattee company. In the terms and conditions of the allocation letters, it is categorically mentioned that in the event of willful delay in the development of coal blocks and in setting up of the end use project, the Government will take appropriate action to de-allocate the said block. Further, the allocatees have to submit Bank Guarantee which remains valid at all the times till the production from the coal block reaches its peak rated capacity. The State Govts. have been requested to form a Monitoring Committee headed by the Chief Secretary to facilitate expeditious development of coal/lignite blocks. The Coal Controller's office monitors on regular basis the achievement of different milestones. Government periodically monitors and reviews the development of allocated blocks as well as

†Original notice of the question was received in Hindi.

end use plants by the allocattee companies in the Review Meetings. Wherever delays are noticed, Government issues show cause notices and advisories to such allocattees cautioning them to bring the coal blocks into production as per the guidelines/milestones chart. Based on the replies to the show cause notices, the Government takes decision on the de-allocation.

A total of 111 coal blocks have been allocated to various private sector companies (including coal blocks allocated to power projects under tariff based competitive bidding). Out of 111 coal blocks, 16 coal blocks have started production. The remaining coal blocks which have not started production so far, are in various stages of obtaining statutory clearances and mining lease, preparing mining plan, acquisition of land, procuring machinery and equipment etc. for both mining as well as end-use project.

(c) and (d) As on date, based on the recommendations of review committee meetings held, the Government has de-allocated 25 coal blocks and 3 lignite blocks. In case of Takli Jena Bellora (South Part) coal block allocated to M/s. Central Collieries Company Ltd. (a private company) for captive use, the sale of coal in open market was reported to the Government. The Government after following the due procedure has since declared the mining lease of the said block as void.

(e) to (g) Based on the recommendations of review committee meetings held during 2009 and 2010, in principle decision was taken to deduct bank guarantee in respect of 18 coal blocks as per the guidelines in this regard.

#### **Exploitation of coal reserves in Jharkhand**

2641. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COAL be pleased to state:

(a) whether Government has ambitious plan for exploitation of coal reserves in Jharkhand to improve the national economy;

(b) whether Government has undertaken a comprehensive environmental and forest impact assessment of such cumulative mining in all coal blocks allocated or planned for development, so far in the State;

(c) if so, the details of such assessment, particularly with reference to impact on poor tribal farmers; and

(d) if not, the reasons for allowing new coal mining in the absence of such comprehensive assessment?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) As per the production plans of Coal India Limited (CIL) the current level of production of 92.43 Million Tonnes (MT) achieved in 2011-12 in Jharkhand from CIL subsidiary companies is envisaged to reach 154.90 MT in 2016-17, the terminal year of XII Plan.